

Central Administrative Tribunal  
Calcutta Bench

OA No.1036 of 97

Date of Order : 29-4-98

Krishna Ch. Das

Vs.


Union of India & Ors

For the Applicant : Mr. T.D. Roy, Id. Advocate

For the Respondents: Ms. U. Sanyal, Id. Advocate.

ORDER

Id. Advocate for the applicant is absent. Id. Advocate Ms. Sanyal, appearing on behalf of the respondents, submits that application is <sup>R</sup>premature~~one~~ and thereby application should be disposed of. However, they did not file any written reply. So, respondents are directed to file reply within 4 weeks from to-day. Matter will be heard again after receipt of the reply.

  
( D. Purkayastha )  
Member (J)